

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

Company Appeal No. 21/(MAH)/2014  
CA No.

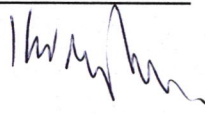
CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.03.2017

NAME OF THE PARTIES: M/s. Transchem Limited  
V/s.  
M/s. Firstcorp International Ltd.

SECTION OF THE COMPANIES ACT: 59(4) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
12	Hursh V. Meghani i/b. Thakurday Madgankar For. Appellants.	Counsel	

**ORDER**

**Company Appeal No. 21/59(4)/NCLT/MB/MAH/2014**

Wrongly on Board. The matter was already disposed.

Sd/-  
**B.S.V. PRAKASH KUMAR**  
Member (Judicial)

Sd/-  
**V. NALLASENAPATHY**  
Member (Technical)